

ITEM NO.12

REGISTRAR COURT. 2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1286-1288/2019

THE STATE (NCT OF DELHI)

Appellant(s)

VERSUS

RAMESH @ PINDARI

Respondent(s)

Date : 18-04-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

As per postal tracking report notice issued to sole respondent has been received back with postal remarks "Not residing at given address", "No such person". Hence, learned counsel for appellant shall within a period of two weeks, as last chance file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 18.07.2022.

S.P.S. LALER
Registrar

MG